

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.180/00348/2018

Tuesday, this the 10th day of April, 2018

CORAM:

**Hon'ble Mr.U.Sarathchandran, Judicial Member
Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member**

Baiju Daniel, aged 45 years
S/o Daniel K.Mathai
Appraiser, Customs House
Kochi-682 009.
Residing at "Thanal", Niravath Road
Maradu, Ernakulam.

Applicant

(By Advocate: Mr.John Varghese)

Versus

1. Union of India, represented by
Secretary to Government
Ministry of Finance, Department of Revenue
New Delhi-110 001.
2. Chief Commissioner of Customs
Commissionerate VIII, Customs House
No.60, Rajaji Salai, Chennai-600 001.
3. Commissioner of Customs
Customs House
Kochi-682 009.

Respondents

(By Advocate: Mr. Sreenath S, ACGSC)

This Original Application having been heard on 10th April, 2018, the Tribunal delivered the following order on the same day:

O R D E R

By U.Sarathchandran, Judicial Member

Applicant is aggrieved by Annexure A3 order of transfer which, according to him, is in violation of the Transfer Policy, a copy of which is produced as Annexure A1. It is seen that the applicant has submitted Annexure A4 representation to respondent No.2, for which no response has come forth. Hence he has approached

this Tribunal.

2. After hearing Sri John Varghese, learned counsel for the applicant and Sri Sreenath S, learned ACGSC for some time, we feel that the OA can be disposed of at the admission stage itself by giving a direction to the respondents to consider the representation within one month from the date of receipt of a copy of this order. Ordered accordingly. In the meantime, the impugned order qua the applicant shall be kept in abeyance. The OA is disposed of as above. No order as to costs.

(E.K.Bharat Bhushan)
Administrative Member

(U.Sarathchandran)
Judicial Member

aa.

Annexures filed by the applicant:

Annexure A3: Copy of the order No.69/2018 dated 27.3.2018 issued by the 2nd respondent.

Annexure A1: Copy of the circular No.32/2011 dated 25.5.2011 issued by the 2nd respondent.

Annexure A2: Copy of the office memorandum dated 30.9.2009 issued by the 1st respondent.

Annexure A4: Copy of the representation submitted by the applicant to the 2nd respondent dated 5.4.2018.

Annexure A5: Copy of the certificate issued from the office of the Advocate General dated 12.6.2017.